BEFORE THE SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM

То

[SETTLEMENT ORDER Ref No.: SO/AN/EFD2/2023-24/6960]

- Securities and Exchange Board of India (hereinafter referred to as "SEBI"), had passed a Settlement Order No. SO/AN/EFD2/2023-24/6960 dated December 18, 2023 (hereinafter referred to as "Order") in respect of UNIFI AIF in the matter of Unifi AIF, a category III Alternative Investment Fund.
- 2. SEBI is in receipt of an email dated February 03, 2024 from the applicant pointing out certain typographical errors in the Order. Accordingly, the Order stands modified as given below:
 - a. At paragraph 2(b) at page 1 of the Order, the number of units mentioned as "3,11,72,961" shall be read as "3,11,72,861".
 - b. At paragraph 2(b) at page 1 of the Order, the date mentioned as "November 27, 2018", shall be read as "November 27, 2019".
- 3. The other contents of the Order shall remain unchanged.
- 4. The Order shall be read along with this 'Corrigendum', at all times.
- 5. A copy of this Corrigendum shall be served upon the applicant and published on the website of SEBI.

Date: February 22, 2024. Place: Mumbai

Sd/-

AMARJEET SINGH WHOLE TIME MEMBER Sd/-

ANANTH NARAYAN G. WHOLE TIME MEMBER